

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2745

ANSWERED ON:10.05.2006

RECOMMENDATIONS OF CVC

Patel Shri Jivabhai Ambalal; Singh Deo Smt. Sangeeta Kumari

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the recommendations of the Chief Vigilance Commissioner for penalising the corrupt officers are not acceded to by several ministries due to which the corrupt officers have not been punished so far and are continuing in service;
- (b) if so, the reasons therefor;
- (c) the names of the said officers and the details of the cases in which the CVC has recommended punishment; and
- (d) the steps taken by the Government to remove these officers from service immediately?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a) & (b): The Ministries/Departments of the Government are required to take appropriate action as per relevant rules for imposing major or minor penalty against erring officials after obtaining the advice of the Central Vigilance Commission(CVC). Generally, the advice given by the CVC is accepted by the Ministries/Departments and disciplinary action is initiated against erring officials in accordance with the advice rendered by the Commission.
- (c) & (d) : The decision for imposition of penalty against officers working under them is taken by the respective Disciplinary Authority and the list of names of such officers is not maintained centrally. However, all cases where the advice of the CVC is not accepted by the Disciplinary Authority are included in the Annual Report of the CVC, which is laid on the Table of both the Houses of the Parliament.